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BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD

IA 70/2018 in C.P. (I.B) No. 22/10/NCLT/AHM/2017

Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.03.2018

Name of the Company: AKR Steel & Power Pvt Ltd.  
V/s.  
New Tech Forge & Foundry Ltd. & Ors.

Section of the Companies Act: Section 60 (5) (c) of the Insolvency and  
Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Aditya J. Pandya	Advocate	Applicant	A J. Pandya
2.				

**ORDER**

Learned Advocate Mr. Aditya Pandya present for the Applicant. None present for the Respondents in IA 70/2018.

Learned Counsel appearing for the Applicant, he informs that he has received instructions to withdraw the present IA. However, no formal memo is filed ~~with~~ <sup>for</sup> ~~regarding~~ withdrawal of the IA

In view of this petitioner is advised to file formal memo.

List the matter on 28.03.2018.

HARIHAR PRAKASH CHATURVEDI  
MEMBER JUDICIAL

Dated this the 22nd day of March, 2018.